

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2595
ANSWERED ON:12.03.2010
UNCLAIMED DEPOSITS WITH BANKS
Agarwal Shri Jai Prakash; Dhruvanarayana Shri R.

Will the Minister of FINANCE be pleased to state:

- (a) the amount lying unclaimed with the scheduled commercial banks as on date, bank-wise;
- (b) whether the Reserve Bank of India (RBI) has formulated any policy/scheme for utilization of such funds;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the RBI proposed any amendment in the Banking Regulation Act, 1949 in this regard;
- (e) if so, the details thereof and the time by which such amendment is likely to be incorporated in the said Act; and
- (f) the steps taken/ being taken by the Government in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): According to Reserve Bank of India (RBI) the unclaimed deposits lying with Schedules Commercial Banks as on 31-12-2009 are as under:-

No. of Accounts	Amount of Unclaimed Deposits
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10171368	Rs. 1360.32 crore
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The Bank-wise details are given in Annex A & B.

(b) to (f):- RBI has not formulated any scheme for utilization of such funds. The amount of unclaimed deposits lies with the respective Banks and is utilised by them for their general business like any other deposits.

It was proposed to amend Banking Regulation (Amendment) and Miscellaneous Provisions Bill, 2003 for inserting a new Section 26A in the Banking Regulation Act, 1949 which deals with the establishment of Depositor Protection Fund. As per the proposed amendment, the amount to the credit of any account in India with a banking company or banking co-operative society which has not been operated upon for a period of ten years or any deposit remaining unclaimed for more than ten years shall be credited to the above Fund within three months from the expiry of the said period of ten years. The Bill containing the above proposal was introduced in the Lok Sabha in August 2003. The Bill lapsed due to the dissolution of the House. There is no proposal before the Government to amend the law in this regard.